

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 216
98/252/ND/2020

IN THE MATTER OF:

Income Tax Officer-Ward 10 (2), New Delhi

...APPELLANT

Vs.

ROC, Delhi and Ors.

(M/s. Glacier Steel and Alloys Pvt. Ltd.)

...RESPONDENT

Section

Under Section 252

**Order delivered on 19.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the ROC

For the I.T. Department

:Ms. Sweety Khattar, AROC.

**: Mr. Zoheb Hussain, Sr. Standing
Counsel, Mr. Parth Semwal, Jr.
Standing Counsel.**

ORDER

Heard the submissions made by the Jr. St. counsel for the I.T. Department. AROC is present and submitted that she has no objection to proceed with the matter. With regard to other respondents service is complied but no one is present at the time of virtual hearing of the matter. Therefore, other respondents are set ex parte. Let this matter be listed after 2 weeks. Post the matter to **12th February, 2021.**

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**